HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE TWELFTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 258 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 15-12-2022 in the W.P.No.29853 of 2022 on the file of the High Court.

Between:

Sri Gnana Saraswathi Devasthanam, Rep. by Executive Officer, Basara Devasthanam, Nirmal District, Telangana State.

...APPELLANT/RESPONDENT No.3

AND

1. G. Srinivas, S/o. Kishan Rao, Aged 53 years, Occ. Assistant Executive Officer, Basar Devasthanam, Nirmal District, Telangana State Presently under suspension.

...RESPONDENT/PETITIONER

2. State of Telangana, Rep. by Principal Secretary, Endowments Department, BRK Bhavan, Hyderabad, Telangana State.
3. The Commissioner of Endowments, Dharmika Bhavan, Boggulakunta, Tilak Road, Hyderabad, Telangana State.

(Respondents 2 & 3 are Proforma parties)

...RESPONDENTS/RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders passed by the Hon'ble Single Judge in W.P. No. 29853 of 2022, Dt. 15.12.2022.

Counsel for the Appellant: SRI J.R.MONOHAR RAO, SC FOR ENDOWMENTS
Counsel for the Respondent No.1: SRI AVADESH NARAYAN SANGHI
Counsel for the Respondent Nos.2 & 3: GP FOR ENDOWMENT

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.258 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri J.R. Manohar Rao, learned Standing Counsel for Endowments, for the appellant and Sri Avadesh Narayan Sanghi, learned counsel for respondent No.1.

2. Learned counsel for the appellant filed a letter dated 11.03.2025 seeking permission of this Court to withdraw the Writ Appeal with liberty to the appellant to file afresh.

3. In view of the aforesaid letter, this Writ Petition is listed under the caption "for withdrawal".

4. The other side has no objection.

5. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

As a sequel, miscellaneous petitions pending, if any, shall stand closed.

SD/-I. NAGA LAKSHMI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To
1. One CC to SRI J.R.MONOHAR RAO, SC FOR ENDOWMENTS [OPUC]
2. One CC to SRI AVADESH NARAYAN SANGHI, Advocate [OPUC]
3. Two CCs to GP FOR ENDOWMENT, High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CD Copies

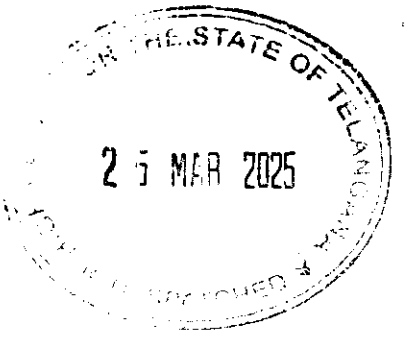
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HIGH COURT

DATED:12/03/2025

JUDGMENT

WA.No.258 of 2025



DISMISSING THE WRIT APPEAL AS WITHDRAWN WITHOUT COSTS

PA
20/3/25

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